

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

COMP.APPL/410(CH)2020

COMP.APPL/412(CH)2020

CONT.A./4(CH)2020

COMP.APPL/416(CH)2020

COMP.APPL/130(CH)2020

COMP.APPL/6(CH)2020

COMP.APPL/7(CH)2020

COMP.APPL/414(CH)2020

COMP.APPL/407(CH)2020

And

CP No. 162/Chd/Hry/2019

IN THE MATTER OF:

Sankalp Agarwal

...

Petitioner

Versus

Holiday Triangle Travel Pvt. Ltd.

...

Respondent

Under Section: 241(1), 242(4), 244(1), 425, CA 2013

Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 31.05.2024.

Sd/-

Court Officer